

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 127**

**CP No. 17/Chd/Hry/2023**

**IN THE MATTER OF:**

**Shailja Thapa**

...

**Petitioner**

**Versus**

**Mukta Chadha**

...

**Respondent**

**Under Section: 241(1)**

**Rule: 11 of NCLT**

**Order delivered on 05.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 09.08.2024.

Sd/-

**Court Officer**